

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:110  
ANSWERED ON:13.03.2012  
MONUMENTS PROTECTED BY NMA  
Viswanathan Shri P.

**Will the Minister of CULTURE be pleased to state:**

- (a) the names of monuments in the country including those in Delhi and the National Capital Region (NCR) under the protection of the National Monuments Authority (NMA);
- (b) whether the bylaws for the said monuments including Sher Shah Gate and Khair-ul-Manzil mosque have been approved by the National Monuments Authority (NMA);
- (c) if so, the details thereof, monument – wise ;
- (d) whether these monuments are being encroached by people living in and around the monuments;
- (e) if so, the details thereof alongwith the steps taken to remove the encroachments and rehabilitate the people?

**Answer**

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE(KUMARI SELJA)

- (a) The National Monument Authority (NMA) does not have any provision to declare monument/site as of national importance. However, Archaeological Survey of India under its jurisdiction looks after 3,677 monuments/sites that are declared as of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958. The State-wise list is at Annexure.
- (b)&(c) Yes, Sir. Heritage Bye-laws for these two monuments have been framed according to Rule 22 of Ancient Monuments and Archaeological Sites and Remains (Framing of Heritage Bye-Laws and other Functions of the Competent Authority) Rules, 2011 and parameters defined under second schedule.
- (d) No, Sir.
- (e) Question does not arise.